

CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH,
JABALPUR

Original Application No. 824 of 2006

Jabalpur, this the 24th day of November, 2006

Hon'ble Shri A.K. Gaur, Judicial Member

Hiramani Patel,
S/o. Shri Vasudha Patel,
Aged about 34 years,
R/o. H. No. 580, Bengali Colony,
Panchsheel Nagar,
Bhopal (MP).

Applicant

(By Advocate – Shri Deepak Awasthy)

V E R S U S

1. The Union of India,
Through the Secretary,
Govt. of India, Ministry of
Environment & Forests,
Paryavaran Bhawan, CGO Complex,
Lodhi Road, New Delhi.

2. The Director,
Ministry of Environment & Forest,
Paryavaran Bhawan, CGO Complex,
Lodhi Road, New Delhi.

3. The Chief Conservator of Forests,
Western Regional Office,
Kendriya Paryavaran Bhawan,
Links Road No. 3, E-5, Ravishankar
Nagar, Bhopal (MP).

Respondents

(By Advocate – Shri S.A. Dharmadhikari)

O R D E R (Oral)

Heard the learned counsel for the applicant and Shri S.A. Dharmadhikari, Additional Central Government Standing counsel appearing for the respondents.

M/

2. The applicant is working as Daily Wager under the respondent No. 3 and is qualified to be appointed as regular Peon. He earlier filed an Original Application No. 664/2003 and the Tribunal while deciding the Original Application on 17th August, 2004 has directed the respondents to consider the case of the applicant as and when there is availability of work in preference to juniors and freshers. It is submitted on behalf of the applicant that the respondent No. 3 vide requisition dated 31.10.2006 has requested the employment exchange to send the names for appointment on the post of Peon. The applicant made series of representations regarding his claim but the respondents have not paid any heed to the same. The grievance of the applicant is that his case may also be considered for appointment as regular Peon.

3. In view of the aforesaid position, I feel that ends of justice would be met if I direct the respondent No. 3 to consider and decide the representations of the applicant by a reasoned and speaking order within a period of one month from the date of receipt of a copy of this order and while deciding the representations of the applicant the respondent No. 3 should also take into consideration the direction already given by this Tribunal in OA No. 664 of 2003. I do so accordingly. Be it noted that I have not expressed any opinion on the merits of the case.

4. The Original Application stands disposed of accordingly.

Anil Gaur
(A.K. Gaur)
Judicial Member

"SA"

पृष्ठांकन सं. ओ/व्या.....जबलपुर, दि.....
प्रतिक्रिया दिनांक:.....

- (1) समिति, उच्च न्यायालय वाराणसी विभाग, जबलपुर
- (2) आदेश विभाग, जबलपुर
- (3) प्रत्यक्षी ओ/व्या.....के काउंसल
- (4) विधायक, लोक न. विधायक बिल

सूचना एवं अवश्यक कार्यालय के
उपर रजिस्ट्रेशन

Despatched
6/11/01
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Deepak D. Joshi
Adv. 781
S. A. Dhamodharan
Adv. 231